THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Agriculture produce and most other food items are either exempt or attract 5% GST. Certain processed/manufactured food items attract 12% and 18% GST. Toilet articles and other sanitary materials attract GST rates of 12 % or 18%.

(b) and (c) These GST rates have been prescribed on the recommendation of the GST Council. While making recommendations, GST Council in general is guided by the pre-GST tax incidence. The rates have been significantly rationalised subsequent to roll out of GST.

PSBs accounted for bulk of frauds

248. SHRI S. MUTHUKARUPPAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Public Sector Banks (PSBs) which constitute the largest market share in banks lending have accounted for the bulk of frauds reported in 2018-19:
 - (b) if so, the details thereof, bank-wise;
- (c) whether it is also a fact that many hundreds of counterfeit notes of the demonetised ₹ 1000 denomination had been detected; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) As per inputs received from Reserve Bank of India (RBI), as per data reported by Scheduled Commercial Banks (SCBs) and select financial institutions to RBI, frauds of ₹ 1 lakh and above based on date of occurrence, 26.1% of the frauds were reported by PSBs during the financial year (FY) 2018-19, while its lending share was 63.81% in the aggregate gross advances of SCBs as on 31.3.2019. On this basis, the number of incidents of frauds reported (by date of occurrence) per lakh crore advances for PSBs (11.3) is about 79% lower than that for non-PSB lenders (53.7). Bank/institution-wise details of number of frauds of ₹ 1 lakh and above reported by banks to RBI, based on date of occurrence, for FY 2018-19 are given in Statement (See below).

Comprehensive measures have been taken to tighten fraud prevention systems and deter perpetration of frauds in banks, including, *inter-alia*, the following:

- (1) Government has issued "Framework for timely detection, reporting, investigation etc. relating to large value bank frauds" to PSBs, which provides, inter-alia, that— (i) all accounts exceeding ₹ 50 crore, if classified as Non-Performing Assets (NPAs), be examined by banks from the angle of possible fraud, and a report placed before the bank's Committee for Review of NPAs on the findings of this investigation;
 - examination be initiated for wilful default immediately upon reporting fraud to Reserve Bank of India (RBI); and
 - (iii) report on the borrower be sought from the Central Economic Intelligence Bureau in case an account turns NPA.
 - As per RBI's instructions on wilful defaulters, lenders may initiate criminal (2)proceedings against wilful defaulters, wherever necessary. Proactive action has been taken against wilful defaulters, with FIRs being registered by PSBs against 3,281 wilful defaulters.
 - Fugitive Economic Offenders Act, 2018 has been enacted to deter economic offenders from evading the process of Indian law by remaining outside the jurisdiction of Indian courts. The act provides for attachment of property of a fugitive economic offender, confiscation of such offender's property and disentitlement of the offender from defending any civil claim.
 - PSBs have been advised to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than ₹ 50 crore and, decide on publishing photographs of wilful defaulters, in terms of RBI's instructions and as per their Boardapproved policy and to strictly ensure rotational transfer of officials/ employees. The heads of PSBs have also been empowered to issue requests for issue of Look Out Circulars (LOCs).
 - Central Fraud Registry (CFR), based on Fraud Monitoring Returns filed by banks and select financial institutions, has been set up by RBI as a searchable online central database for use by banks. In order to bring transparency and accountability in the larger financial system, bank accounts of 3.38 lakh inoperative companies were frozen over the last two financial years.
 - For enforcement of auditing standards and ensuring the quality of audits, Government has established the National Financial Reporting Authority as an independent regulator.
 - For management of fraud risk and to direct the focus of banks to early detection of loan frauds, prompt reporting to RBI and investigative agencies

- (8) RBI has issued a circular to all banks in February, 2018 to implement security and operational controls such as straight-through process between the Core Banking Solutions/accounting system and the SWIFT messaging system, enable time-based restrictions in SWIFT, review logs at regular intervals, undertake reconciliation, etc. in a time-bound manner.
- (9) RBI has instructed banks to report deficient third party services (such as legal search reports, property valuers' reports etc.) and ineffective action against collusion of these providers with fraudsters to the Indian Banks' Association, which maintains a caution list of such service providers.
- (10) Instructions/advisories have been issued by Government to PSBs to decide on publishing photographs of wilful defaulters, in terms of RBI's instructions and as per their Board-approved policy, and to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than ₹50 crore.
- (11) Government has formed an inter-agency coorclination committee to look into the large value bank frauds.

(c) and (d) As per data reported by RBI, details of counterfeit notes of demonetised ₹ 1,000 denomination are as under:

Financial year	Total number of pieces	
2016-17	2,56,324	
2017-18	1,03,611	
2018-19	717	
2019-20*	Ō	

^{*} Data for 2019-20 pertains to the period from 1.4.2019 to 30.6.2019. Note: Figures cited above for PSBs include those for IDBI Bank Limited, which was recategorised as a private sector bank by RBI with effect from 21.1.2019.

Statement

Details of frauds committed, as reported by Scheduled Commercial Banks and select Financial Institutions, based on date of occurrence, during FY 2018-19 (amount involved ₹ 1 lakh and above)

Bank	No. of Fr	auds	
1	2		
Aditya Birla Idea Payments Bank Limited	24		
Allahabad Bank	12	Comprehensive measures have	
American Express Banking Corporation	190	been taken to prevent frauds	
Andhra Bank	11	including directions to banks to	
AU Small Finance Bank Limited	5	examine all NPA accounts above	
Axis Bank Limited	195	₹ 50 crore from the angle of possible fraud, initiation of	
Bandhan Bank Limited	6	criminal proceedings, enactment	
Bank of America, National Association	9	of Fugitive Economic Offenders	
Bank of Baroda	32	Act 2018, creation of Central Fraud Registry, empowering	
Bank of India	52	heads of Public sector Banks to	
Bank of Maharashtra	38	request for issue Look Out	
Canara Bank	24	Circular, establishment of the	
Catholic Syrian Bank Limited	8	National Financial Reporting Authority, straight-through	
Central Bank of India	45	processing between Core	
Citibank N.A.	168	Banking System and SWIFT and	
City Union Bank Limited	1	instituting in PSBs the system of obtaining certified copies of	
Corporation Bank	5	passport of promoters/directors	
DBS Bank Ltd	3	of companies availing of loans	
DCB Bank Limited	7	exceeding ₹ 50 crore.	
Dena Bank	3		
Deutsche Bank AG	3		

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1	2		
Equitas Small Finance Bank Limi	ted 7		
ESAF Small Finance Bank Limite	ed 2		
Federal Bank Limited	9		
Fincare Small Finance Bank Limit	ted 13		
Fino Payments Bank Limited	13		
HDFC Bank Limited	273		
Hongkong and Shanghai Bankin	g 178	~	
Corporation Limited		Comprehensive measures have been taken to prevent	
ICICI Bank Limited	374	frauds including directions to	
IDBI Bank Limited	99	banks to examine all NPA	
IDFC Bank Limited	10	accounts above ₹ 50 crore from the angle of possible fraud, initiation of criminal	
Indian Bank	20		
Indian Overseas Bank	30	proceedings, enactment of	
IndusInd Bank Limited	51	Fugitive Economic Offenders	
Jana Small Finance Bank Limited	19	Act 2018, creation of Central Fraud Registry, empowering	
Karnataka Bank Limited	2	heads of Public sector Banks	
Karur Vysya Bank Limited	7	to request for issue Look Out	
Kotak Mahindra Bank Limited	338	Circular, establishment of the National Financial Reporting	
Lakshmi Vilas Bank limited	43	Authority, straight-through	
North East Small Finance Bank L	imited 1	processing between Core	
Oriental Bank of Commerce	8	Banking System and SWIFT and instituting in PSBs the	
Paytm Payments Bank Limited	2	system of obtaining certified	
Punjab National Bank	33	copies of passport of	
RBL Bank Limited		promoters/directors of companies availing of loans	
SBM Bank (Mauritius) Limited	1	exceeding ₹ 50 crore.	
Small Industries Development Ba	ank of India 1		

[19 November, 2019]

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Source: RBI

Yes Bank Limited

Written Answers to

1

Vision for \$5 trillion economy

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exceeding ₹ 50 crore.

- 249. SHRI NARAIN PASS GUPTA: Will the Minister of FINANCE be pleased to state:
- whether it is a fact that the Honourable Minister set a vision for a \$5 trillion economy during Parliament's Budget presentation 2019;
- (b) whether the economy increased by \$0.85 trillion in the preceding five years at an average rate of \$0.17 trillion per year;
- whether the economy will have to expand by \$3.3 trillion to reach from \$2.7 trillion as on 31.03.2019 to \$5 trillion as on 31.03.2024;
- if so, the rate of GDP growth that would be required to achieve the target; and